

F.No.404/179/76-ITCC
Central Board of Direct Taxes

.....

New Delhi, the 1.9.1976.

O R D E R

NC.1465 (F.No.404/179/76-ITCC) : In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) read with Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri Gadam appointed as a Tax Recovery Officer under section 2(44)(iii) of the Income-tax Act, 1961, shall have concurrent jurisdiction with other Tax Recovery Officers appointed under section 2(44)(iii) of the Income-tax Act, 1961 for the State of Madhya Pradesh and shall perform their functions of a Tax Recovery Officer in respect of all the districts of Madhya Pradesh.

2. The jurisdiction conferred upon Shri Chhatar Singh under Board's order No.714 (F.No.404/241/74-ITCC) dated 6th September, 1974 is hereby cancelled.
3. This order shall be effective from the date Shri D.U.Gadam takes over as Tax Recovery Officer.

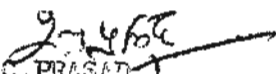
Sd/-
(V.P.MITRAL)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. Copy to Shri K.Gagamathan, Commissioner of Income-tax, Madhya Pradesh I, P.B.No.57, BEOPAL-462003 with reference to his letter No.J.47/6/71-72 dated 3rd August, 1976.
2. Bulletin Section of DI(RS&P), New Delhi.
3. Guard File.

Sd/-
SECRETARY CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE


(S.C.PRASAD)
OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITCC/1458/353/RSP/76

F.No.404/179/76-ITCC
Central Board of Direct Taxes

.....

New Delhi, the 1.9.1976.

O R D E R

NO.1468 (F.No.404/179/76-ITCC) : In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) read with Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Sri Gadam appointed as a Tax Recovery Officer under section 2(44)(iii) of the Income-tax Act, 1961, shall have concurrent jurisdiction with other Tax Recovery Officers appointed under section 2(44)(iii) of the Income-tax Act, 1961 for the State of Madhya Pradesh and shall perform their functions of a Tax Recovery Officer in respect of all the districts of Madhya Pradesh.

2. The jurisdiction conferred upon Shri Chhattar singh under Board's order No.714 (F.No.404/241/74-ITCC) dated 6th September, 1974 is hereby cancelled.

3. This order shall be effective from the date Shri D.U.Gadam takes over as Tax Recovery Officer.

Sd/-

(V.P.MITTAI)

SECRETARY, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. Copy to Shri K.Gagannathan, Commissioner of Income-tax, Madhya Pradesh I, P.B.No.57, BSOFAL-462003 with reference to his letter No.J.47/6/71-72 dated 3rd August, 1976.
2. Bulletin Section of DI(RSP), New Delhi.
3. Guard File.

Sd/-

SECRETARY CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE


(S.C.PRASAD)

OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RSP)

NO.CC/ITCC/1458/353/RSP/76

F.No.404/179/76-ITCC
Central Board of Direct Taxes

.....

New Delhi, the 1.9.1976.

O R D E R

NO.1465 (F.No.404/179/76-ITCC) : In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) read with Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Sri Godam appointed as a Tax Recovery Officer under section 2(44)(iii) of the Income-tax Act, 1961, shall have concurrent jurisdiction with other Tax Recovery Officers appointed under section 2(44)(iii) of the Income-tax Act, 1961 for the State of Madhya Pradesh and shall perform their functions of a Tax Recovery Officer in respect of all the districts of Madhya Pradesh.

2. The jurisdiction conferred upon Shri Chbattar singh under Board's order No.714 (F.No.404/241/74-ITCC) dated 6th September, 1974 is hereby cancelled.

3. This order shall be effective from the date Shri D.U.Godam takes over as Tax Recovery Officer.

Sd/-

(V.P.MITTAL)

SECRETARY, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. Copy to Shri K.Gaganathan, Commissioner of Income-tax, Madhya Pradesh I, P.B.No.57, BHOPAL-462003 with reference to his letter No.J.47/6/71-72 dated 3rd August, 1976.
2. Bulletin Section of DI(RS&P), New Delhi.
3. Guard File.

Sd/-

SECRETARY CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE


(S.C.PRASAD)

OFFICER ON SPECIAL DUTY
DEPARTMENT OF INSPECTION (RS&P)

NO.CC/ITCC/1458/353/RSP/76

F.No.404/179/76-ITC
Central Board of Direct Taxes

New Delhi, the August, 1976.

ORDER

NO. 1465 (F.No.404/179/76-ITC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) read with Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri D.V. Gedam appointed as a Tax Recovery Officer under section 2(44)(iii) of the Income-tax Act, 1961, shall have concurrent jurisdiction with other Tax Recovery Officers appointed under section 2(44)(iii) of the Income-tax Act, 1961 for the State of Madhya Pradesh and shall perform their functions of a Tax Recovery Officer in respect of all the districts of Madhya Pradesh.

2. The jurisdiction conferred upon Shri Chhattar Singh under Board's order No.714 (F.No.404/241/74-ITC) dated 6th September, 1974 is hereby cancelled.

3. This Order shall be effective from the date Shri D.V. Gedam takes over as Tax Recovery Officer.

(V.P. Mittal)

Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. Copy to Shri K. Jagannathan, Commissioner of Income-tax, Madhya Pradesh I, P.B. No.57, BOPAL-462003 with reference to his letter No.J.47/6/71-72 dated 3rd August, 1976.

2. Bulletin Section of IIC(R&P), New Delhi.

3. Guard file.

Secretary, Central Board of Direct Taxes

⊗
D.V. Gedam.